

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13030/02/2015-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, Dated 14th November, 2016.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 224 of the Constitution of India, the President is pleased to appoint S/Shri (i) Sanjeev Prakash Sharma, (ii) Dr. Pushpendra Singh Bhati, (iii) Dinesh Mehta, and (iv) Vinit Kumar Mathur, to be Additional Judges of the Rajasthan High Court, in that order of seniority, for a period of two years with effect from the date they assume charge of their respective offices.

RK
14/11/16

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

**The Manager,
Government of India Press,
FARIDABAD**

No. K. 13030/02/2015-US.II

Dated 14.11.2016

Copy to:-

1. S/Shri (i) Sanjeev Prakash Sharma, (ii) Dr. Pushpendra Singh Bhati, (iii) Dinesh Mehta, and (iv) Vinit Kumar Mathur, c/o The Registrar General, Rajasthan High Court, Jodhpur.
2. The Secretary to the Governor of Rajasthan, Jaipur.
3. The Secretary to the Chief Minister of Rajasthan, Jaipur.
4. The Secretary to the Chief Justice, Rajasthan High Court, Jodhpur.
5. The Chief Secretary, Government of Rajasthan, Jaipur.
6. The Registrar General, Rajasthan High Court, Jodhpur.
7. The Accountant General, Rajasthan, Jaipur.
8. The President's Secretariat, (CA.II Section), New Delhi.
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Addl. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS (L&J)/PSO to Secretary (Justice)/JS(J-I)/DS(S)/S.O.(Desk).
12. Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at www.doj.gov.in.


14/11/16

(Rajinder Kashyap)

Joint Secretary to the Government of India

Tele: 2338 3037